

Annexure 2
ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED - FERNHILL PROJECT GURGAON (UNDER CIRP)
LIST OF CREDITORS BASIS CLAIMS RECEIVED UPTO 10.08.2023
LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)

S.No	Claim Ref. No.	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	4978	Shri Balaji Buildmate Pvt. Ltd.	12/21/2022	34132727	7087761	-	27044966	0	
2	4966	Jaspreet constructions	12/20/2022	90849	195	-	90654	0	Only part of claim related to Project Fernhill
3	3811	V & K ENTERPRISES	1/12/2022	919392	0	-	919392	0	Claim does not relate to project Fernhill
4	3430	Shri Krishna Enterprises	1/12/2022	4630424	0	-	4630424	0	Claim does not relate to project Fernhill as confirmed with OC over call on 10.05.2023
5	3259	VASUDEV ENTERPRISES	1/12/2022	1710545	0	-	1710545	0	
6	3256	M/s. SHREE KRISHNA ENTERPRISES	1/12/2022	3781054	483347	-	3297707	0	Only part of claim related to Project Fernhill
7	2737	Sobti Contracts	1/12/2022	21183098	0	-	21183098	0	Claim does not relate to project Fernhill
8	6011	M. L. PURI & COMPANY	6/2/2023	4102678	18562	-	4084116	0	
9	OP0001	COLLIERS INTERNATIONAL (INDIA) PROPERTY SERVICES PVT.LTD	1/12/2022	1170820	0	-	1170820	0	Records not available as Work order was issued by Samyak Projects Private Ltd
10	OP0002	Piyare Lal Hari Singh Builders (P) Ltd	11/28/2022	26680013	0	-	26680013	0	Claim not matching with company records
11	6172	ALDOWIN INDUSTRIES PVT LTD	23/02/2023	10,558,915	3786451	-	6772464	0	Amount is admitted as per company's ledger. Interest policy is not mentioned in Bills.
12	6255	AUSIYA VENTURE	25/03/2023	4000927	1675530	-	2325397	0	Amount is admitted as per company's records. Interest policy is not mentioned in Bills.
13	OP0003	Sheetal Mour (MNC Propmart)	7/25/2023	10942884	5209538	-	0	5733346	No document found in support of interest claim. Principal is admitted on the basis of company records
		Total		123904326	18261384	0	99909596	5733346	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification


Ashwani Kumar Single
Insolvency & Resolution Professional
IBBI/IP-001/IP-P02035/2020-21/13122